This declaration is made to the Chief Justice of the High Court in accordance with the declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7th May, 1997 and re-iterated on 8th July 2008, by the Delhi High Court.

The decisions of this court in Central Public Information Officer-vs-Subhash Chandra Agarwal (W.P. No.288/2009, decided on 2.9.2009 by a single judge) as upheld in Secretary General, Supreme Court of India-vs-Subhash Chandra Agarwal (decided on 12-1-2010 by a Full Bench) held that "such personal information regarding asset disclosures need not be made public" unless public interest considerations dictate it, under Section 8(1)(j), of the Right to Information Act, 2005. The safeguard (of privacy), it was held, "is made in public interest in favour of all public officials and public servants."

This declaration, however, is placed in the public domain, in view of the Full Court resolution of the Delhi High Court, dated 28.08.2009).

Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 7th May, 1997 and re-iterated on 8th July, 2008.

A. Name of Judge: Valmiki J Mehta

B. Spouse:

C. Name(s) of Dependent Family Members and relationship:

C.1 Dependant No.1: Son

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1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	One Half Flat at Hauz Khas, New Delhi situated on a plot of land admeasuring approximately 200 sq yds.	Self acquired through Sale Deed in 1995.
2.	Flat at Hauz Khas, New Delhi situated on a plot of land admeasuring approximately 200 sq yds.	Acquired through inheritence on death of father in 2007.
3.	Flat in Cooperative group Housing Society, Patparganj, Delhi. of 120.93 sq m.	Self acquired through Sale Deed in 2008.

4.	Land of approx 18 Nalis in District Nainital, Uattarkhand	Self acquired through Sale Deed in 2001.

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
1.	One Half Flat at Hauz Khas, New Delhi situated on a plot of land admeasuring approximately 200 sq yds.	Self acquired through Sale Deed in 2000.
2.	Flat at Hauz Khas, New Delhi situated on a plot of land admeasuring approximately 200 sq yds.	Self acquired through Sale Deed in 2004.
3.	Flat in Cooperative group Housing Society, Patparganj, Delhi. of 1278 sq ft.	Self acquired through Sale Deed in 2003.
4.	First and Second Floor of a house at Hauz Khas, New Delhi.	Self acquired through Sale Deed in 1986.
5.	Land of approx 18 Nalis with construction thereon in District Nainital, Uattarkhand	Self acquired through Sale Deed in 1996 and constructed upon thereafter.

1.3 Real Estate (immoveable property) of the Judge's dependant No.1

S.No.	Description	Remarks
	NIL	

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
1.	Monica Electronics.	100	All self aquired.
2.	Kabsons Industries.	1300	
3.	Usha Martin Info.	Fractional shares 8.	

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	1000 UNITS of UTI Master Plus		Self acquired.

2.1.3 Deposits and other Financial Investments. *

S.No.	Description	Amount	Remarks
	Total investments in PPF, GPF, Companies, LIC.	About Rs 20,00,000/-	Self Acquired.

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
	NIL		

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
1. 2.	Kotak Oppertunities Growth. DSP Black Rock Mutual Fund.	About Rs 5,00,000/- (Principal amount.)	Purchased in 2008. Purchased in 2008. (Both self acquired)

2.2.3 Deposits and other financial investments. *

S.No.	Description	Amount	Remarks
	Total investments in PPF,LIC etc	About Rs 12,00,000/-	Self acquired.

2.3 Investments of the Judge's Dependant No.1

2.3.1 Shares

S.No.	Description	Number	Remarks
	NIL		

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	Birla Sun Life Policy of Rs 1,00,000/-.	One	Thirteen years policy maturing in 2015.
2.	LIC Policy of Rs 1,00,000/-.	One	Maturing in 2016. (Both self acquired.)

2.3.3 Deposits and other financial investments.

S.No.	Description	Amount	Remarks
1.	Public Provident Fund.	About Rs 5,08,000/-.	

*** * Exercising my right of privacy and due to personal concerns, the details of the Fixed Deposit in Banks are not being put on the web site. However such details are with the Chief Justice and all other requisite authorities.**

Signature of the Judge: _____

Date: 1ST January, 2010